

ORISSA ACT 4 OF 1993

THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ACT, 1993

TABLE OF CONTENTS

PREAMBLE

SECTIONS

- 1. Short title and commencement
- 2. Amendment of section 10
- 3. Amendment of section 11
- 4. Amendment of section 15
- 5. Amendment of section 17
- 6. Amendment of section 25
- 7. Amendment of section 27
- 8. General Amendment
- 9. Repeal and Savings

Provided that nothing in this clause shall affect the State Government to appoint a part-time Vice-Chairman during the vacancy caused due to the absence of the Vice-Chairman, either whole-time or part-time, to avoid dislocation in the functioning of the Authority; and

(b) in sub-section (2) for clause (b) the following clause shall be substituted:—

(c) a Vice-Chairman who shall be an officer of the Government shall be appointed to be appointed by the State Government either on whole-time basis and shall be the Chief Executive of the Authority;

(d) for the words "Any member" the words "The Vice-Chairman and any member" shall be substituted.

For the Bill, see Orissa Gazette, Extraordinary dated the 22nd February 1993 (No. 302)

	Capital	Revenue	Total
Capital			
Revenue			
Total			
GRAND TOTAL			

ORISSA ACT 4 OF 1993

* THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ACT, 1993

[Received the assent of the Governor on the 23rd March 1993, first published in an extraordinary issue of the Orissa Gazette dated the 26th March, 1993]

AN ACT FURTHER TO AMEND THE ORISSA GRAMA PANCHAYATS ACT, 1964.

BE it enacted by the Legislature of the State of Orissa in the Forty-fourth Year of the Republic of India as follows—

Short title
and
commence-
ment.

1. (1) This Act may be called, the Orissa Grama Panchayats (Amendment) Act, 1993.

(2) It shall be deemed to have come into force on the 19th January, 1993.

Amendment
of section 10.

2. In the Orissa Grama Panchayats Act, 1964 (hereinafter referred to as the Orissa Act principal Act), in sub-section (1) of section 10, after clause (b), the following clause shall be inserted, namely :—

“(c) the member of the Samiti elected under clause (h) of sub-section (1) of Orissa Act section 16 of the Orissa Panchayat Samiti Act, 1959 from the concerned Grama who shall be the *ex-officio* member having no right to vote at any meeting of the Grama Panchayat.”

Amendment
of section 11.

3. In the principal Act, in section 11, after clause (c), the following clause shall be inserted, namely—

“(d) as a member, if he is unable to read and write Oriya”.

Amendment
of section 15.

4. In the principal Act, for the proviso to section 15, the following proviso shall be substituted, namely—

“Provided that if the prescribed authority is satisfied that the majority of members including the Sarpanch of the Grama Panchayat have been duly returned, he shall publish the names of such members, without awaiting for the result of election whether conducted or not of the remaining members.”.

Amendment
of
section 17.

5. In the principal Act, in sub-section (1) of section 17, for the words “publication of names of all members”, the words “first publication of names of members” shall be substituted.

Amendment
of section
25.

6. In the principal Act, in sub-section (1) of section 25,—

(a) for clause (q), the following clause shall be substituted, namely:—

“(q) is a member of the Samiti elected under clause (h) of sub-section (1) of Orissa Act section 16 of the Orissa Panchayat Samiti Act, 1959 ; or” ;

(b) in clause (s), for the word and fullstop “State.”, the words and semicolon “State, or” shall be substituted ; and

(c) after clause (s), the following clause shall be inserted, namely :—

“(t) is in arrear of any dues payable, by him to the Grama Panchayat.”.

* For the Bill see Orissa-Gazette, Extraordinary dated the 22nd February 1993 (No. 307).

A amendment of section 27. 7. In the principal Act, after sub-section (2) of section 27, the following sub-section shall be inserted, namely:—

“(3) Notwithstanding anything contained in this section, the management control and superintendence of the elections conducted under this Act shall vest in the Director.”.

General amendment. 8. In the principal Act, for the words “Sub-Divisional Officer” wherever they occur, the word “Sub-Collector” shall be substituted.

Repeal and savings. 9. (1) The Orissa Grama Panchayats (Amendment) Ordinance, 1993 is hereby repealed. Orissa Ordinance No. 1 of 1993.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.